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O.A. No. 175 of 2010

Order dated: 08.04.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel appearing for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondents on notice.

2. The applicant, after completing 27 years of regular service in the Railways retired as Technician Gr.-III, has filed this O.A. for a direction to the Respondents "to grant 1<sup>st</sup> Financial Upgradation w.e.f. 01.10.1999 and pay the differential arrear salary from 1.10.1999 to 31.08.2008 by refixing his pay in the scale of Rs. 4000-6000/- and corresponding to Revision of Scale of pay as per 6<sup>th</sup> Pay Commission with 12% interest".

3. Ld. Counsel for the applicant submits that though the applicant has filed representations dated 09.03.2009 and 03.01.2010 vide Annexure-A/6 (Series) before Respondent No.2 ventilating his grievance, he has received no reply from the Respondents and the representations are still pending.

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4. As agreed to by the Ld. Counsel for the parties, since the representations are still pending, it is considered that it would be proper to direct Respondent No.2 to consider the pending representations at Annexure-A/6 (Series) and pass a reasoned order within 60 days from the date of receipt of a copy of this order. Ordered accordingly.

5. Without going into the merits of the case, the O.A. is accordingly disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No.2 for compliance.

  
MEMBER (A)

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